

taken at these meetings:—

- (i) Introduction of a Pension System for the Councils' employees.
- (ii) Adoption of the Revised Rules and Bye-laws of the Society so as to make the Society, a functional, technically competent and fully autonomous organisation, capable of developing and administering a National Programme of Agricultural Research.
- (iii) Revision of the Constitution of the Standing Finance Committee and its functions.
- (iv) Approval of the rules of appointment to scientific and other posts under the Council.
- (v) Acceptance, in principle, of the proposal to constitute an Agricultural Research Service by the I.C.A.R.
- (vi) Acceptance of the transfer of the various Research Institutes, which have so far been functioning under the Government and the Commodity Committees along with the assets and liabilities.

The Society also recommended to the Ministry of Food, Agriculture, Community Development and Cooperation, the appointment of Emeritus Scientists and National Research Professors in Agricultural Sciences.

#### **Reservation of Assembly Constituency for Scheduled Castes in Tripura**

**3238. Shri Dasaratha Deb:** Will the Minister of Law be pleased to state:

(a) whether Government's attention was drawn to the fact that the Delimitation Commission proposed to reserve one of the Assembly constituencies for Scheduled Castes in Tripura, despite the fact that it has 41 per cent of Scheduled Tribe population and only 20 per cent of Scheduled Caste population;

(b) if so, the reasons therefor; and

(c) the action taken by Government in the matter?

The Minister of State in the Ministry of Law (Shri C. R. Patlabhi Raman): (a) and (b) Yes, Sir. According to the population figures, the Delimitation Commission has decided to reserve 3 seats for the scheduled castes and 9 seats for the scheduled tribes. In accordance with the provisions of section 9(1) (c) of the Delimitation Commission Act, 1962, the constituencies in which seats are to be reserved for the Scheduled Castes shall be distributed in different parts of the Union Territory and accordingly the Commission has proposed to reserve a seat for the scheduled castes in this assembly constituency. It is true that it has a considerable scheduled tribe population. The concentration of Scheduled tribe population in each of the 9 constituencies proposed to be reserved for them is more than in this assembly constituency.

(c) Government has no power to interfere in any way with the orders of the Delimitation Commission which is an independent body set up under the Delimitation Commission Act, 1962.

#### **Boro Paddy**

**3239. Shri Dasaratha Deb:** Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether the Centre has ever consulted the States to explore the possibility of extensive cultivation of boro paddy in the States; and

(b) if so, with what result?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). The information is being collected and will be placed on the Table of the Sabha as soon as possible.